

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 23 FEB 1994

APPLICATION NO(s) 994 of 1993.

APPLICANTS:

Jamal Naveed Ahmed v/s. Divisional Accounts Officer,
T.O. Southern Railway, Mysore and Others.

RESPONDENTS:

1. Dr. M. S. Nagaraja, Advocate, No. 11, Second Floor,
First Cross, Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Divisional Accounts Officer, Southern Railways,
Mysore.
3. The Financial Adviser and Chief Accounts Officer,
Southern Railways, Madras.
4. Sri. A. N. Venugopala Gowda, Advocate, 8/2, first floor,
R. V. Road, Bangalore-4.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 10-02-1994.

Issued
24/2/94

S. Shashank 23/2
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

for
o/c

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 994 OF 1993

THURSDAY THIS THE 10TH DAY OF FEBRUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member(A)

Jamal Naveed Ahmed,
Aged 34 years, S/o Sri Abdul Samad,
3325/22, Anegundi Road,
Iidigah 2nd Stage, Mysore-570 015. .. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Divisional Accounts Officer,
Southern Railway, Mysore.
2. The Financial Adviser & Chief Accounts
Officer, Southern Railway,
Madras.
3. Union of India,
represented by Secretary to Govt.,
Ministry of Railways, Railway
Bhavan, New Delhi.

.. Respondents.

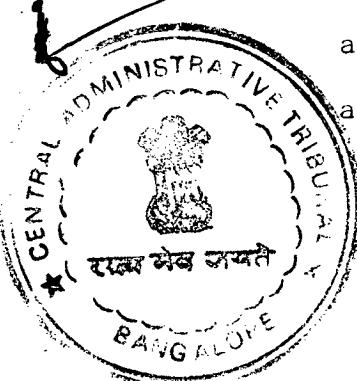
(By Standing Counsel Shri A.N. Venugopala Gowda)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Heard. Admit.

We propose to dispose of this application on the short ground that the impugned order suffers from the essential transgression of principles of natural justice with reference to the applicant in so far as it takes away the advantage bestowed on him by an earlier order. In that view we strike down the impugned order at Annexure-A3 in so far as it pertains to the applicant alone. The Railway administration will now issue a show cause notice to the applicant directing him to show cause



as to why his part should not be refixed as had been done in the impugned order. After giving an opportunity to the applicant to show cause, the Railway administration will dispose off the said controversy afresh.

Let a copy of this order be sent to respondents 1 and 2 herein. On receipt of this order, steps may be taken to notify the applicant and then to pass appropriate orders. No costs.

Sd-

MEMBER(A)

IN D... - J
Sd-
VICE-CHAIRMAN.

np/

TRUE COPY

S. Sankar 28/2